## Show cause notice to NGOs

\*119. SHRI K.N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry issued show cause notice to any NGOs as to why their licence under FCRA should not be cancelled; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Yes, Sir. As per the provisions of FCRA 2010, Show Cause notices have been issued to 10345 associations, for violations of non filling of annual returns for consecutive three years, transfer of foreign contribution to non-FCRA designated accounts, delivering false accounts, spending more than 50% foreign contribution for administrative purpose, change of more than 50% office bearers without obtaining prior approval, etc. The details of such NGOs are available on the website of the Ministry of Home Affairs *http://mhal.nic.in/fcra.htm* 

## Reserves of mineral resources in Karnataka

\*120. SHRI B.K. HARIPRASAD: Will the Minister of MINES be pleased to state:

(a) whether there are vast reserves of mineral resources, including iron-ore in Karnataka;

(b) if so, whether the Geological Survey of India has conducted any survey in this regard, if so, the details thereof; and

(c) the steps taken for the proper exploitation of minerals in the State?

THE MINISTER OF MINES (SHRI NARENDRA SINGH TOMAR): (a) Yes. Karnataka has vast mineral resources, including iron-ore.

(b) The details of surveys conducted by Geological Survey of India in Karnataka in the last three years are as follows:

Mineral	Block/Area/Belt	District
Gold	Ajjanahalli Block, Gungrupenta South Block and Dodbanakunte-Ramanahalli area	Tumkur
	Kakol Block	Haveri
	Kudrekonda-Palavanahalli area, Nyamati- Kunchenhalli area	Shimoga
	Bangaragatti Block, Hulkoppa	Dharwar

Mineral	Block/Area/Belt	District
	Dindavata-Lakkavanahalli-Malagondanahalli Block and Paramanahalli-Hiriyur area	Chitradurga
Kimberlite	Maski Block	Raichur, Koppa and Bellary
	Tawargeri Block	Koppal and Bellary
	Molakalmuru Block	Bellary and Chitradurga
	Nadigaddamalkapur and Turkandoni	Raichur
	Kudligi Block	Bellary and Chitradurga
Manganese	Chiknayakanhalli and Ramanguli area	Tumkur
	Ramanguli area	Uttar Kannada
Barite	Gadisankapura and Hungundkushtagi Schist Belt	Bagalkot
Clay Minerals/ Bentonite	Coastal area	Udupi
Platinum Group of Elements [PGE]	Nuggihalli Schist Belt	Hassan
PGE and Nickel- Chromium	Ultramafic-mafic rocks around Bettadastenahalli, Tirumalapura, Yedegondanahalli areas, Holenarsupura Schist Belt	Hassan
Nickel, Cobalt, Copper and PGE	Pura-Antaraghatta Belt	Hassan and Tumkur
Rare Earth Elements	Mincheri, Inchanal and Hireupper areas, Gogalgatti and Lingadahalli areas	Raichur
	Wanadurg	Gulbarga
Iron Ore	Basavapatna-Kerebilichi Block, Channagiri Taluk	Davangere
	Sirur-Kamatagi-Amingarh areas, Hungund Taluk	Bagalkote

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(c) The Government has amended the Mines and Minerals (Development and Regulation) (MMDR) Act 1957, through the MMDR Amendment Act, 2015 with effect from 12.1.2015, to address the constraints faced by the mining and quarrying sector. The amendments in the MMDR Act, 1957 will give impetus to the exploitation of minerals in the country by:

- (i) removing discretion in grant of mineral concessions, as mineral concessions will now be granted through auction by competitive bidding;
- (ii) allowing opening of mines which were closed due to pendency of decision on applications for second or subsequent renewal through extension of validity of lease period of the existing leases;
- (iii) providing security of tenure of mining lease period with a uniform lease period of 50 years;
- (iv) simplification of procedure, and removal of delay by eliminating requirement of prior approval of Central Government for grant of mining lease through auction;
- (v) establishment of National Mineral Exploration Trust, a dedicated fund to encourage exploration to augment mineral resources;
- (vi) allowing easy transferability of mineral concessions granted through auction, which would facilitate investments into the mining sector;
- (vii)establishment of District Mineral Foundation, which will work for the interest and benefit of persons, and areas affected by mining related operations.

The Central Government has further empowered State Governments in respect of 31 minerals, which have been notified as 'minor' minerals on 10.2.2015, for regulation of grant of mineral concessions and for purposes connected therewith.

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

## India to commit supply of bales of cotton to garments industry

1065. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the foreign countries have asked India to commit supply of lakhs of bales of cotton each year to their fast growing garments industry; and

(b) if so, the country-wise details thereof and the present status thereof, particularly the border countries?